

B. Sc. Forestry degree course in Jawaharlal Nehru Krishi Vishwa Vidyalaya, Jabalpur during 1986-87 session;

(b) whether Government are aware that no such course has been started in JNKVV till date;

(c) if so, the reasons therefor; and

(d) when it is expected to start ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir. The Indian Council of Agricultural Research had agreed to support the establishment of a Department of Forestry and a B. Sc. Forestry degree programme at J. N. K. V. V., Jabalpur during 1986-87.

(b) and (c). Yes, Sir. The university has established the Department of Forestry at Jabalpur and the university had been awaiting clearance from the State Government for starting the degree programme which has been received recently.

(d) The university has communicated that this academic programme would start from the second semester of the current academic session.

**Setting up of Air Station and Studio at Jabalpur**

5781. SHRI AJAY MUSHRAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the allocation of funds made for the establishment of a full fledged Radio Station and Studio at Jabalpur during 1987-88; and

(b) the time by which the construction will start and how much time it will take for completion ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) :

(a) An amount of Rs. 7.00 lakhs has been provided for the permanent studios at Jabalpur during 1987-88.

(b) The civil works are expected to start during 1988 and the studios are expected to be ready for commissioning by the end of March, 1990

**Mid-sea clashes between Indian and foreign fishermen**

5782. SHRI SOMNATH RATH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the possibility of mid-sea clashes between Indian fishermen and foreign chartered fishing trawler owners off the Orissa coast;

(b) whether it is a fact that foreign trawler owners are usually armed also;

(c) if so, the protection Government proposed to afford to our fishermen in such eventualities; and

(d) whether Government also propose to compensate the fishermen for the nets damaged by foreign chartered trawlers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) No, Sir. No incidents of mid-sea clashes between Indian fishermen and foreign chartered fishing trawler operators off the Orissa coast have been reported. Chartered foreign fishing vessels are required to operate beyond 24 nautical miles between Nizampatnam (Andhra Pradesh) and Paradeep Port, (Orissa) and the specified area north of Chilka Lake in Orissa is out of bounds for chartered foreign fishing vessels. Thus the area of operation of the chartered vessels will not be in conflict with that of the local fishermen.

(b) and (c). No, Sir. Coast Guard carries out inspection of chartered trawlers at the base port before clearing them for fishing operation, which includes security checks also.

(d) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Rules, 1982 state that no foreign vessel fishing in the Maritime Zone of India under a licence or a permit shall cause any damage either wilfully or through gross negligence to any fishing vessel, fishing stakes or to the fishing gears. Violation of this condition is punishable under the rules. Hence the question of the Government compensating the fishermen for any damages by the chartered trawlers does not arise.

#### Development of regulated markets

5783. SHRI AJOY BISWAS : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the financial assistance given by Union Government under the scheme for development of rural, primary and secondary markets to the States of North Eastern Region is meagre in comparison to other States;

(b) whether it is a fact that linkages between villages and primary markets are poor and as a result, 70 per cent of the total arrivals in primary markets are carried on head by the producers; and

(c) if so, the measures, Union Government propose to take to develop selected regulated markets in different States of North Eastern Region under the Central Scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) : (a) According to the scheme of Central assistance for development of markets, a State/Union Territory can avail of the central grant only when there is legal framework for regulation and adequate administrative machinery exists for management of agricultural produce markets. The position in the North Eastern Region is that though Assam, Tripura, Manipur and Meghalaya have already enacted the State Market Acts and also set up State Marketing Boards only Assam and Tripura have availed of the Central assistance so far. Nagaland, Arunachal Pradesh and Mizoram have neither enacted any legislation nor constituted Marketing Boards so far.

(b) No such survey has been carried out by this Department to ascertain whether 71 per cent of the total arrivals to primary markets are carried by head loads.

(c) The States/Union Territories which have not yet passed appropriate Acts, have been requested to provide for requisite legal framework for regulation of agricultural produce markets. Similarly the States and Union Territories have been advised to prepare master plans for setting up regulated agricultural produce markets. Further, special training programmes have also been arranged from time to time by the Directorate of Marketing and Inspection, an attached office of this Department, for State officials in the formulation of project proposals for availing more central assistance for development of markets.

#### Assistance to States affected by natural calamities

5784. SHRI CHITAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount earmarked for each State during the year 1986-87 to face the situation arising from the natural calamities;

(b) the amount spent by each State Government;

(c) the loss suffered by each State during the year 1986-87; and

(d) the provision made for the year 1987-88 for the purpose ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (d). Statement-I showing the ceilings of expenditure approved and expenditure reported by the State Governments for 1986-87 and ceilings of expenditure approved for 1987-88 for drought relief is given below. Statement-II given below indicates the ceiling of expenditure reported by the State Governments for 1986-87 and ceilings of expenditure approved for 1987-88 for natural calamities other than drought. Statements III and IV given below indicate the details of damages reported by the State Governments due to drought and floods etc. respectively during the year 1986-87.